

Battalion-wise numerical distribution of the Railway Protection Force/Railway Protection Special Force personnel is given below:—

*Railway Protection Force*

Railway	No. of Personnel
SOUTH-CENTRAL	3,179
GRAND TOTAL	57,658

12 hrs.

RE. POINT OF ORDER

SHRI RAJASEKHARAN (Kanakapura): On a point of order. Last time when you admitted the calling attention on the drought situation, we pleaded with you that a full discussion should be held. You directed that we should write to you, and we wrote to you, but up till now we have not heard anything from you. Today there is a calling attention on the same subject again. I would like to submit that there should have been a full discussion on the floor of the House. There is a serious situation in some of the States, particularly Mysore, Bihar, Rajasthan and U. P. So, I request that you should allow a full discussion.

SHRI K. LAKKAPPA (Tumkur): I would like to support the point of order raised by my hon. friend regarding the procedure followed about the admission of calling attention motions. I am not opposing the discussion on the drought situation, she is entitled to raise it, but I am on the procedure adopted. In the previous calling attention I raised the same subject, and again it forms the subject of this calling attention. I would like to know whether it is according to the rules of procedure. *i.e.* Why we demand a full Discussion. I would request that the hon. Speaker may kindly allot some time for a full discussion of the drought situation in the country.

SHRI RAJASEKHARAN : I would like have your ruling on this matter.

MR. SPEAKER : You get up on a point of order and make a submission. What ruling should I give? It is not a point of order, it is a submission.

SHRI RAJASEKHARAN : You directed us last time that we should submit a motion. We have done so.

MR. SPEAKER: I am really very sorry. All of you, the people who are youngsters, must know what is the difference between a point of order and a submission.

SHRI SHRI CHAND GOYAL (Chandigarh) : On a point of order. I am not against Shrimati Tarkeshwari Sinha bringing an important motion before the House, she should be permitted, but she should be permitted in another form. (*Interruptions*) This is the tradition and this is the rule that one subject is allowed to be raised through a calling attention motion in a session only once. It cannot be repeated over and over again. My submission is that a discussion should be allowed either under rule 193 or under rule 184.

SHRI K. LAKKAPPA : It is the same subject. I had mentions U P. and Bihar. The proceedings are here.

MR. SPEAKER : I will look into it, whether it is our mistake, and I will explain it to the House. But why are you so angry at Tarkeshwariji.

SHRIMATI TARKESHWARI SINHA (Barh) : Before I call the attention of the Minister, may I submit for the information of the hon. Members that last time on the calling attention motion the hon. Minister deliberately left out Bihar and U.P. Hence this second calling attention (*Interruptions*).

12.05 hrs.

CALLING ATTENTION TO  
MATTER OF URGENT PUBLIC  
IMPORTANCE

REPORTED DROUGHT CONDITIONS IN BIHAR  
AND OTHER PARTS OF THE COUNTRY

SHRIMATI TARKESHWARI SINHA (Brah) : I call the attention of the hon.